

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**Appeal No. 230/2017**

**IN THE MATTER OF:**

**Shantiveer Developers Pvt. Ltd.**

**.... APPLICANT / PETITIONER**

**Vs**

**Registrar Of Companies**

**.... RESPONDENT**

**SECTION:**

**Under Section 252 of the Companies Act**

**Order delivered on 16.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
Hon'ble President**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**

**:- Mr. A. Nirbhaya, Advocate**

**For the Income Tax Deptt.**

**: Ms. Lakshmi Gurung, Ms. Isha Kadian,  
Standing Counsel**

**ORDER**

Income Tax Department has already filed its reply. However, learned Company Prosecutor requests for further time of one week to file reply. Let reply be now filed within a week with a copy in advance to the learned Chartered Accountant representing the appellant. Reply be sent at his email Id as well.

Rejoinder, if any, be filed before the adjourned date with a copy in advance to the Counsel opposite.

List for arguments on 21<sup>st</sup> February, 2018.

**Sd/-**  
**(M. M. KUMAR)**  
**PRESIDENT**

**Sd/-**  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**